

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NO.209/2002

this the 22nd day of May, 2002

HON'BLE MRS. MEERA CHIBBER, JM

Banarsi Seth s/of Sri Mahadev r/o S-27/14, K, Meerapur
Bashi, Post-Shivpur, Dist. Varanasi.

...Applicant

By Advocate: Sri Manish

Versus

1. Union of India thro gh Secretary, Ministry of Telecommunication, New Delhi.
2. ~~Managing~~ Director General, Telecommunication, Govt. of India, New Delhi.
3. Chief General Manager, Bharat Door Sanchar Nigam Ltd., (East), Parimandal, U.P. , Lucknow.
4. Zila Prabandhak, Bharat Door Sanchar Nigam Ltd., Bahraich.
5. Mandal Abhiyanta/Zila Prabandhak, Bharat Door Sanchar Nigam Ltd., Bahraich.

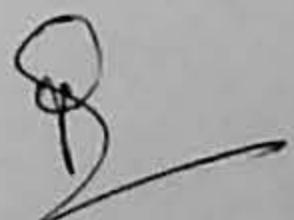
...Respondents

By Advocate: Sri R.C. Joshi.

ORDER (ORAL)

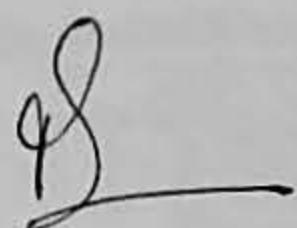
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The grievance of the applicant in this case is that even though he was allowed to join the duties pursuant to the orders passed by the tribunal in OA 1175/00 vide its order dated 20-12-2000 but till date his leave period from 25.2.92 to 5.1.2000 has not been decided inspite of the representations dated 24.9.2001 and 15.8.2001, the ^{relief} leave claimed by the applicant is that ~~the~~ direction be given to the respondents to decide his representation dated 24.9.2000 within a stipulated period. The respondents cannot have any objection in deciding



representation in things - 2 -
stipulated

the ~~said~~ period therefore, the present OA is disposed of by giving a direction to the respondents to pass appropriate orders on the ~~basis~~ of the representation given by the applicant on 24.9.2001 and 13.8.2001 within a period of four months from the date of receipt of a copy of this order bringing out any other order if already passed by the respondents in the meantime. With the above direction the OA is disposed of with no order as to costs.



Member (J)

vtc.